

<p style="text-align: center;">Annexure - 3 Yours Ethnic Foods Private Limited; Liquidation commenced on 05.06.2025; Secured financial creditors (other than financial creditors belonging to any class of creditors) Yours Ethnic Foods Private Limited - in Liquidation (As on 24.12.2025)</p>															
S. No.	Name of Creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	HDFC Bank	08-07-2025	₹ 20,31,07,874.12	₹ 20,31,07,874.12	Secured loan	₹ 20,31,07,874.12	No	Ref Note #2	₹ 14,24,51,000.00	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	In view of the approval of IA (L.C.) No. 952/AHM/2025, being the application seeking condonation of delay in the non-relinquishment of security interest by HDFC Bank Limited is allowed by the Hon'ble National Company Law Tribunal, Ahmedabad Bench, it is noted that, in accordance with the first proviso to Regulation 31A(2) of the Insolvency And Bankruptcy Board of India (Liquidation Process) Regulations, 2016, secured creditor who has not relinquished his security interest under section 52 shall not be part of the consultation committee. Accordingly, HDFC Bank Limited shall no longer form part of the Stakeholders' Consultation Committee (SCC).
2	ICICI Bank Limited	25-10-2023	₹ 6,23,41,807.40	₹ 0.00	Secured loan	6,23,41,807.40	N.A	Ref Note #3	₹ 6,23,41,807.40	0.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	ICICI Bank Limited, vide email dated 19.07.2025, has conveyed that the content of the said email is as under "ICICI Bank shall not be participating in the ongoing liquidation process of YOURS ETHNIC FOODS PRIVATE LIMITED and, accordingly, will not be submitting any claim in the matter. The Bank has requested that the same be taken on record and the records be updated accordingly."
2	<b>Total</b>		<b>₹ 26,54,49,681.52</b>	<b>₹ 20,31,07,874.12</b>		<b>₹ 26,54,49,681.52</b>	<b>₹ 0.00</b>		<b>₹ 20,47,92,807.40</b>	<b>0.00%</b>	<b>₹ 0.00</b>	<b>₹ 0.00</b>	<b>₹ 0.00</b>	<b>₹ 0.00</b>	

**Note :**

1. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information/evidence/clarification which may be received subsequently and which warrant such revision/substantiation/modification.

**2. HDFC Security interest on:**  
**Primary Security :-**  
a) Working capital: Hypothecation by way of first and exclusive charge on all present and future stocks and book debts.  
b) Term Loan: Hypothecation over entire Plant & Machinery of the Company

**Collateral Security :-**  
(i) Survey no. 808, Mouje Vadsar, Dist Kalol, Nr. GAM Vadsar, Gujarat- Industrial Property owned by Mr. Sandip Patel and Nilam Patel

**Personel Guarantee :-**  
Mr. Sandip Patel, Mr. Nilambhai Patel, Mrs. Menka Patel, Mrs. Hiral Patel have executed letter of continuing Guarantee dated 29th june 2017 in favour of the Financial Creditor to the extent of Rs. 1424.51 Lakh sanctioned to the CD.

**3. ICICI security Interest on:**  
**Primary Security :-**  
Hypothecation of the entire stock of movable property including book debts and receivables of the borrower wherever located.

**Collateral Security :-**  
Equitable mortgage of the 4 Residential immovable properties owned by the Promoters .